

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/114(KB)2023  
IA(I.B.C)/718(KB)2024,  
IVN.P (IBC)/8(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	UCO BANK VS CHANDRA KANT KHEMKA
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Rahul Auddy, Adv. ] For the UCO Bank  
Mr. Aditya Goptu, Adv. ]  
  
Mr. Pradip Sarawgi, Adv. ] For the Intervening Applicant  
Mr. A.P. Gomes, Adv. ]  
Ms. Debolina Dey, Adv. ]  
  
Mr. Shaunak Mitra, Adv. ] For the Personal Guarantor  
Mr. Aditya Kanodia, Adv. ]  
Mr. Dripto Majumdar, Adv. ]  
Ms. Suparna Sardar, Adv. ]  
  
Mr. Rajesh Kumar Agrawal, RP ] For the Resolution Professional  
Ms. Pooja Agarwal, Adv. ]

**ORDER**

1. Learned Counsel/Authorized Representative for the parties present.
2. **IA(I.B.C)/718(KB)2024:**
  - a. Learned Counsel appearing on behalf of the Personal Guarantor submits that reply affidavit to the report of the Resolution Professional has been furnished and hard copy is yet to be filed.
  - b. Therefore, list this matter on **12<sup>th</sup> June, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**